NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 79(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 2.09.2016

NAME OF THE COMPANY: Raffles Education investment (India) Pte Ltd.

Vs.

M/s. Educomp-Raffles Higher Education Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013

REPRESENTATION	SIGNATURE
Petitioner, 7	
Petitions.	
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(2,3,4,5,10)	De
	Petitioner. Petritions.

ORDER

Rejoinder to the reply filed by Respondent-2,3,4 & 10 has been filed and copy thereof has been furnished to the Counsel opposite. However, on behalf of the Respondent No.5 time for filing reply has been sought and granted two weeks time.

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- 2. Other respondents have failed to file reply and no one has appeared on their behalf. Therefore, they are proceeded ex-parte,
- 3. Rejoinder to the reply of Respondent-5 be filed within two weeks after filing of reply by Respondent-5.

List for arguments on 4th October 2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

01**September, 2016 (A.K. Arora)